

Title: Papers laid on the Table by Members/ministers.

MR. DEPUTY-SPEAKER: Now papers to be laid on the Table of the House.

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY): Sir, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the National Buildings Construction Corporation Limited and the Ministry of Urban Development for the year 2010-2011.

(Placed in Library, See No. LT. 2180/15/10)

...(Interruptions)

जनजातीय कार्य मंत्री (श्री कांति लाल भूरिया): उपाध्यक्ष महोदय, मैं नेशनल शेड्यूल्ड ट्राइब्स फाइनेंस एंड डेवलपमेंट कारपोरेशन और जनजातीय कार्य मंत्रालय के बीच वर्ष 2010-11 के लिए हुए समझौता ज्ञापन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

(Placed in Library, See No. LT. 2181/15/10)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Sir, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

(i) Report of the Comptroller and Auditor General of India-Union Government (No. 4 of 2009-10) (Direct Taxes) for the year ended March, 2009.

(Placed in Library, See No. LT. 2182/15/10)

(ii) Report of the Comptroller and Auditor General of India-Union Government (No. 12 of 2009-10) (Indirect Taxes-Central Excise)-Compliance Audit for the year ended March, 2009.

(Placed in Library, See No. LT. 2183/15/10)

(iii) Report of the Comptroller and Auditor General of India-Union Government (No. 13 of 2009-10) (Indirect Taxes-Service Tax)-Compliance Audit for the year ended March, 2009.

(Placed in Library, See No. LT. 2184/15/10)

(iv) Report of the Comptroller and Auditor General of India-Union Government (No. 14 of 2009-10) (Indirect Taxes-Customs)-Compliance Audit for the year ended March, 2009.

(Placed in Library, See No. LT. 2185/15/10)

(v) Reports of the Comptroller and Auditor General of India-Union Government (Railways) (No. CA 11 of 2009-10) for the year ended March, 2009.

(Placed in Library, See No. LT. 2186/15/10)

(2) A copy each of the following papers (Hindi and English versions):-

(i) Appropriation Accounts of Indian Railways, Part I- Review for the year 2008-2009.

(ii) Appropriation Accounts of Indian Railways, Part II- Detailed Appropriation Accounts for the year 2008-2009.

(iii) Appropriation Accounts of Indian Railways, Part II- Detailed Appropriation Accounts (Annexure-G) for the year 2008-2009.

(Placed in Library, See No. LT. 2187/15/10)

(3) A copy of the Statement (Hindi and English versions) of Market Borrowings by the Central Government during the year 2009-2010.

(Placed in Library, See No. LT. 2188/15/10)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

(i) The Andhra Bank (Shares and Meetings) Amendment Regulations, 2009 published in the Notification No. 666/25/P.119/816 in Gazette of India dated the 7th December, 2009.

(ii) The Corporation Bank (Shares and Meetings) Amendment Regulations, 2008 published in the Notification No. ISD:288/09-10 in Gazette of India dated the 1st December, 2009.

(iii) The Vijaya Bank (Shares and Meetings) Amendment Regulations, 2008 published in the Notification No. 6/4/2010 in Gazette of India dated the 24th November, 2009.

(Placed in Library, See No. LT. 2189/15/10)

(5) A copy of the Income-tax (First Amendment) Rules, 2010 (Hindi and English versions) published in the Notification No. S.O. 424(E) published in Gazette of India dated the 18th February, 2010, under Section 296 of the Income Tax Act, 1961, together with an explanatory memorandum and Corrigendum thereto published in Notification No. S.O. 667(E) dated 23rd March, 2010.

(Placed in Library, See No. LT. 2190/15/10)

(6) A copy of the Notification No. G.S.R. 275(E) (Hindi and English versions) published in Gazette of India dated the 31st March, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002, under Section 159 of the Customs Act, 1962.

(Placed in Library, See No. LT. 2191/15/10)

(7) A copy of the Central Excise (Amendment) Rules, 2010 (Hindi and English versions) published in the Notification No. S.O. 89(E) published in Gazette of India dated the 19th February, 2010 under sub-section (2) of Section 38 of the Central Excise Act, 1944.

(Placed in Library, See No. LT. 2192/15/10)

(8) A copy of the Review* (Hindi and English versions) by the Government of the working of the India Infrastructure Finance Company Limited for the year 2008-2009 under sub-section (1) of section 619A of the Companies Act, 1955.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(Placed in Library, See No. LT. 2193/15/10)

on 16.3.2010. * Report was laid on the Table of the House

(10) A copy of the Report (Hindi and English versions) on Trend & Progress of Housing in India 2007.

(Placed in Library, See No. LT. 2194/15/10)

(11) A copy of the State Bank of India Employees' Pension Fund (Amendment) Rules, 2005 (Hindi and English versions) published in the Notification No. CDO/PM/16/SPL/828 published in weekly Gazette of India dated the 8th January, 2010, under sub-section (4) of Section 50 of the State Bank of India Act, 1955.

(Placed in Library, See No. LT. 2195/15/10)

(12) A copy of the Notification No. S.O. 2282(E) (Hindi and English versions) published in Gazette of India dated the 8th September, 2009, together with an explanatory memorandum specifying Kingfisher Airlines as "designated Indian carrier" for the purpose of under sub-section (5) of Section 5 of the Central Sales Act, 1956 issued under the said Act.

(Placed in Library, See No. LT. 2196/15/10)

(13) A copy of the Notification No. LAD-NRO/GN/2009-10/29/195872 published in Gazette of India dated the 23rd February, 2010, containing corrigendum to the Notification No. LAD-NRO/GN/2009-10/28/190983 (in English version only) dated 14th January, 2010 issued under Securities and Exchange Board of India Act, 1992.

(Placed in Library, See No. LT. 2197/15/10)

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R. 199(E) published in Gazette of India dated the 19th March, 2010, together with an explanatory memorandum prescribing imports of Presensitized positive Offset aluminium Plates, produced and exported by specified parties may be assessed provisionally to anti-dumping duty leviable under Notification 108/2007-Customs dated the 25th September, 2007 till the completion of the new shipper review.
- (ii) G.S.R. 208(E) published in Gazette of India dated the 23rd March, 2010, together with an explanatory memorandum imposing provisional Anti-dumping duty on the imports of Barium Carbonate, originating in, or exported from People's Republic of China at the specified rates.
- (iii) G.S.R. 209(E) published in Gazette of India dated the 23rd March, 2010, together with an explanatory memorandum imposing provisional Anti-dumping duty on the imports of Coumarin of all types, originating in, or exported from People's Republic of China at the specified rates.

- (iv) G.S.R. 210(E) published in Gazette of India dated the 23rd March, 2010, together with an explanatory memorandum imposing final Anti-dumping duty on imports of all kinds of plastic processing or injection moulding machines, also known as injection presses, having clamping force not less than 40 tonnes, originating in, or exported from China PR at the specified rates.
- (v) G.S.R. 285(E) published in Gazette of India dated the 5th April, 2010, together with an explanatory memorandum continuing definitive Anti-dumping duty on imports of Polytetrafluoroethylene, originating in, or exported from China PR at the specified rates upto and inclusive of the 16th October, 2010, in pursuance of the mid-term findings of the Designated Authority.

(Placed in Library, See No. LT. 2198/15/10)

- (15) A copy of the Notification No. DBOD.DL.BC.49/20.16.040/2009-10 (Hindi and English versions) published in weekly Gazette of India dated the 11th December, 2009, amending Regulation 5(1)(b) of the Credit Information Companies Regulations, 2006 under sub-section (3) of Section 37 of the Credit Information Companies (Regulation) Act, 2005.

(Placed in Library, See No. LT. 2199/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): Sir, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Joint Electricity Regulatory Commission for Goa and Union Territories (Treatment of Other Businesses of Transmission Licensees and Distribution Licensees) Regulations, 2009 published in Notification No. JERC-05/2009 in Gazette of India dated the 7th January, 2010.
- (ii) The Joint Electricity Regulatory Commission (Standards of Performance) Regulations, 2009 published in Notification No. JERC-06/2009 in Gazette of India dated the 7th January, 2010.
- (iii) The Joint Electricity Regulatory Commission (State Advisory Committee) Regulations, 2009 published in Notification No. JERC-07/2009 in Gazette of India dated the 7th January, 2010.
- (iv) The Joint Electricity Regulatory Commission (Appointment of Consultants) Regulations, 2009 published in Notification No. JERC-8/2009 in Gazette of India dated the 15th February, 2010.
- (v) The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Open Access in Transmission and Distribution) Regulations, 2009 published in Notification No. JERC-9/2009 in Gazette of India dated the 15th February, 2010.
- (vi) The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Terms and Conditions for Determination of Tariff) Regulations, 2009 published in Notification No. JERC-10/2009 in Gazette of India dated the 9th February, 2010.

(Placed in Library, See No. LT. 2200/15/10)

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the SJVN Limited and the Ministry of Power for the year 2010-2011.

(Placed in Library, See No. LT. 2201/15/10)

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Power Grid Corporation of India Limited and the Ministry of Power for the year 2010-2011.

(Placed in Library, See No. LT. 2202/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT. 2203/15/10)

- (3) A copy of the Drugs and Cosmetics (1st Amendment) Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 45(E) published in Gazette of India dated the 21st January, 2010 under Section 38 of the Drugs and Cosmetics Act, 1940.

(Placed in Library, See No. LT. 2204/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bangalore, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bangalore, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT. 2205/15/10)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2008-2009.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT. 2206/15/10)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha, Chennai, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha, Chennai, for the year 2008-2009.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT. 2207/15/10)
